

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 29.05.2014**

**CP No. 62/2013 (OA No. 266/2013)**

Mr. Neeraj Sharma, proxy counsel for  
Mr. S.K. Singodiya, counsel for petitioner.  
Mr. M.S. Raghav, counsel for respondent nos. 1 & 2.  
Mr. Mukesh Agarwal, counsel for respondent no. 3.

This Contempt Petition has been filed by the petitioner for non-compliance of the order dated 02.04.2013 passed by this Bench of the Tribunal in OA No. 266/2013. Vide this order, this Tribunal had directed the respondents to consider and decide the legal notice for demand of justice dated 21.02.2013 (Annexure A/7 of the OA).

In compliance of this order, the learned counsel for the respondents has submitted a compliance report. Along with the compliance report, the respondents have filed a speaking order dated 15.05.2014 passed by the respondents in compliance of the order of the Tribunal.

We have carefully perused the speaking order dated 15.05.2014 and we are satisfied that the substantial compliance of the order of the Tribunal has been made by the respondents, therefore, the Contempt Petition does not survive. Hence, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

Vide order dated 02.04.2013 passed in OA No. 266/2013, it was made clear that if any prejudicial order against the interest of the applicant is passed by the respondents, he will be at liberty to challenge the same by way of filing substantive O.A. in accordance with the provision of law.

Thus, if the applicant is not satisfied with the order dated 15.05.2014 passed by the respondents in compliance of the order of the Tribunal, he is at liberty to seek redressal of his grievances before the appropriate forum.

*M. Nagarajan*  
(M. NAGARAJAN)  
JUDICIAL MEMBER

*Anil Kumar*  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER

Kumawat